## Setting up of Industries with NRI investment

618. SHRI NIRMAL CHATTERJEE: Will the Minister of INDUSTRY Y be pleased to state:

- (a) whether there is any proposal to set up industr
- (b) if so, what are the details of the said proposal; and
- (c) which States have been chosen for industrial development with NRI investment?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) Government of India have no such proposal. The NRIs are free to set up industries in any State, subject to Govt, approval wherever required.

## Wage negotiations in Bureau of Public **Enterprises**

- 619. SHRI SUKOMAL. SEN-. Will the Minister of INDUSTRY be pleas. ed to state:
  - (a) whether it is a fact that Government have decided to end the hold of Bureau of Public Enterprises on Public Sector so far as wage negotiations and fixations are concerned;
    - (b) if so, what are the details thereof; and
  - (c) if not how wage negotiations in respect of six major public sector units like, B. H. E. L.; S. A. I. L.; O. N. G. C. etc. are going to take place?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY INDUSTRY (PROF. K. K. TEWARY): (a) to (c) The wage

policy for public sector enterprises is under consideration of Government.

## Norms for wages and salaries for Public Sectors

620. SHRI K. MOHANAN:

- the Indians' investment: DR. R. K. PODDAR: Will Minister of INDUSTRY be pleased to state:
- (a) whether Government have decided to give autonomy t. the public sector undertakings in deciding norms for wages, salaries and incentives;
- (b) if so, whether the notification to this effect has already been issued; and
- (c) if not, by when it is likely to be issued?

THE MINISTER OF STATE IN THE DEPARTMENT OF ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY)- (a) to (c) The wage Policy for Public Sector Enterprises is under consideration of Government.

## Vacancies of Judges in Courts

621. SHRI MAHENDRA PRASAD:

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: SHRIT. CHANDRA SEKHAR REDDY; SHRI SATYA **PRAKASH** MALAVIYA;

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) what is the number of vacancies of judges in the different High Courts and the Supreme Court at present: and
- (b) what steps have been taken and are being taken to fill these vacancies?